

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 733 of 2010

*(Arising out of Order-in-Appeal No. 43/2010 dated
20.01.2010 passed by the Commissioner of Central
Excise(Appeals), Mangalore.)*

**M/s. Raja Ratnaiah & Co.
Chartered Accountants**

1211, 3rd Stage, 10th Main Gokulam,
Mysore – 570 002.

Appellant(s)

Versus

The Commissioner of Central Excise

S1 & S2, Vinaya Marga,
Siddhartha Layout,
Mysore – 570 011.

Respondent(s)

Appearance:

None

For the Appellant

Mr. M.A. Jithendra, Assistant
Commissioner (AR)

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20119 /2024

Date of Hearing: 27/02/2024

Date of Decision: 27/02/2024

Per : D.M. MISRA

None present for the appellant despite notice. The advocate on record through their e-mail dated 05.02.2024 intimated withdrawing from the brief. The matter has been listed on various dates i.e. 31.10.2023, 15.11.2023, 15.12.2023, 05.02.2024 and today; on all these occasions, none appeared

nor there was adjournment request. It seems that appellant is not serious in pursuing the appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja/TK